

Per Tribunal

①

Fixed for A.H.M.

Freed For AH
on 21-1-94.

Super
22/12
Dy. Registrar

Noted
Dm
ADV.

Per Tribunal Date 21/1/94
Applicant in person / by name
Advocate / Respondent by Mr
Council. ~~and~~ Mahanathu Gaudy Agst. Tribunal
The matter adjourned to 31/1/94
for admission hearing

Dy. Registrar

Dated: 31/1/94.

The present application has been filed against the order dt. 3/9/93 imposing certain punishment on the applicant as a sequel to the inquiry held against him. There is no mention in the application that the departmental remedies have been exhausted.

The present application is dismissed with liberty to the applicant to pursue the departmental remedies.

RC/3
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(H.K. Verma)
MCA)

(H.S. Deshpande)
V.C.

at 31/1/94
Order/Judgement despatched
to Applicant/Respondent (s)
on 31/1/94

84